

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT VI

Item No. 10.

IA 3903(MB)2022 In C.P. (IB)/865(MB)2022

CORAM:

SHRI SANJIV DUTT
MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING DATED **11.09.2023**

NAME OF THE PARTIES: **Central Bank Of India**

Vs

**Ojas Tradelease And Mall Managementprivate
Limited**

IBC u/s Sec 7 r/w Sec 60(5)

ORDER

Adv. Abdullah Qureshi i/b India Law LLP for FC/Applicant. Adv. Harsh Moorjani a/w Adv. Malika Shirzade a/w Adv. Krishna Baruah i/b ALMT Legal for CD.

Counsel for CD submits that proceedings against the Principal Borrower (PB) is pending before another Bench of this Tribunal. In this matter, PB has also preferred a Writ Petition which is pending before the Hon'ble High Court of Bombay. However, there is no order of the court before us. Counsel for FC submits that this matter is independent of any other proceedings before another forum. Counsel for CD also brought to our notice that IA 3903/2022 is pending which deals with applicability of Section 10A of IBC. Since the pleadings are complete in this matter, list on **06.10.2023** for **final hearing**.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//MT//